

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

226. C.P. (IB)/7(MB)2023

IN THE MATTER OF

Asset Reconstruction Company (India) Limited ... Petitioner
VS
Rajen V Dhruv ... Respondent

U/s 95(1) of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 11.07.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Chinmay Bhojane (PH))

For the Respondent:

ORDER

Learned counsel for the Petitioner submits that they are in the process of settling the matter with the CD and the IA for withdrawal of the CP has already been filed which is under scrutiny. In view thereof, adjourned to **03.09.2024**.

SD/-
MADHU SINHA
Member(Technical)
/Anmol/

SD/-
REETA KOHLI
Member(Judicial)